



RRD/RD-II/RP/2266/8877/2025

**The Principal Officer /  
Chairman & Managing Director / CEO  
All the Banks & Mutual Funds in India**

**Sub: Remittance of attached amount under Attachment Proceeding Nos. 14873 & 14875 of 2025**

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in **Recovery Certificate No. 8877 of 2025 dated 26.08.2025** had directed attachment of Bank/Demat Account(s) and Mutual Fund Folio(s) of **Vishal Lath (PAN: AFDPL6086K) ["Defaulter"]** against the total due of Rs. 7,15,000/- (Rupees Seven Lakh Fifteen Thousand only) with further interest, all costs, charges and expenses, etc.;
2. Whereas Notice of Demand dated 26.08.2025 has been sent to Defaulter and Notice of Attachment of Bank Account(s) dated 15.09.2025 has been issued to you/Bank.
3. Whereas the outstanding dues from the Defaulter as on date is an amount of **Rs. 6,85,603 (Rupees Six Lakh Eighty Five Thousand Six Hundred Three only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent as mentioned in **para 3** above lying in the account of the Defaulter with your Bank / redeem the units in the folios held by the Defaulters lying with your Mutual Fund and remit the amount forthwith to SEBI by way of **EFT/NEFT/RTGS "SEBI RECOVERY PROCEEDS" A/c No. SEBIRDPEN8877 of ICICI Bank, IFS Code- ICIC000106** immediately and intimate the remittance details by email to [recoveryho@sebi.gov.in](mailto:recoveryho@sebi.gov.in) / [ravindrap@sebi.gov.in](mailto:ravindrap@sebi.gov.in) in the format as given in table below:

Case Name and Recovery Certificate Number :	
Name of Payee :	
Date of Payment:	
Amount Paid :	
Transaction No. :	
Bank Details from which payment is made :	

*Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.*

5. **If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI**

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6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai this 23<sup>rd</sup> day of October 2025.

SEAL



RECOVERY OFFICER

Copy to:

Vishal Lath  
Maxx Innovation Growth,  
103, 1<sup>st</sup> Floor, Silver Arc Plaza 20/1,  
New aplashia, Janjeerwala Square,  
Indore – 454001

Vishal Lath  
S/O Ramesh Lath,  
598/17, Meghdoot Nagar,  
29 Bajrang Nagar  
Indore - 452011

पंकज युवराज शिंदे  
PANKAJ YUVARAJ SHINDE  
उप. महाप्रबंधक और वसूली अधिकारी  
Dy. General Manager & Recovery Officer  
भारतीय प्रतिभूति और विनिमय बोर्ड  
Securities and Exchange Board of India  
मुंबई / Mumbai